
(2022) 08 SEBI CK 0060

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 837 Of 2022, Appeal No. 499 Of 2022

Shruti K Shah

APPELLANT

Vs

Securities And
Exchange Board Of
India

RESPONDENT

Date of Decision: Aug. 23, 2022

Citation: (2022) 08 SEBI CK 0060

Hon'ble Judges: Tarun Agarwala Presiding Officer; M. T. Joshi, J; Meera Swarup Technical Member

Bench: Full Bench

Advocate: Kunal Katariya, Sahebrao Wamanrao Buktare, Ravi Vijay Ramaiya, Abhiraj Arora, Deepanshu Agarwal, Shourya Tanay

Final Decision: Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. An affidavit has been filed by the respondent indicating that a settlement scheme has been issued in terms of Regulation 26 of Securities and

Exchange Board of India (Settlement Proceedings) Regulations, 2018 which is called SEBI Settlement Scheme, 2022 wherein an opportunity for

settlement has been provided to the entities who have executed reversal trades in the stock option segment of Bombay Stock Exchange Ltd. during

the period April 1, 2014 to September 30, 2015.

2. In view of the aforesaid, we dispose of the appeal directing the appellant to file an appropriate application for settlement before the authority

concerned within two weeks from today. If the same is filed, the authority will accept the settlement application in terms of proposed SEBI Settlement

Scheme 2022 as an application filed in a pending proceeding and pass appropriate orders. The appeal is disposed of. Miscellaneous application is

disposed of.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed

copy of this order.

Certified copy of this order is also available from the Registry on payment of usual charges.